

STATEMENT-II

Funds Released to the States during Last Three Years

(in lakhs)

S.No.	State	Mangrove area	1993-94	1994-95	1995-96
1.	West Bengal	Sunderbans	140.94	0.50	106.95
2.	Karnataka	Coondapur	17.58	-	20.00
3.	Gujarat	Gulf of Kutch	3.33	5.60	13.85
4.	Goa	Goa	4.80	9.55	5.80
5.	Tamilnadu	Pichavaram	-	2.44	4.50
		Muthupet	57.24	17.75	18.23
6.	Maharashtra	Achra/Ratnagiri	1.59	-	-
7.	Andaman and Nicobar	Great Nicobar	11.30	25.00	31.57
8.	Orissa	Bhitarkanika	15.94	17.00	-
9.	Andhra Pradesh	Coringa	6.74	2.61	-
			259.46	80.45	200.90

Sugar Export

*277. DR. LAXMINARAYAN PANDEY : Will the Minister of FOOD be pleased to state

(a) whether the State Trading Corporation has recently been allowed to export sugar.

(b) if so, the details in this regard; and

(c) the likely effect thereof on the price of sugar in the country?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) to (c). The STC has been allotted an export quota of 1 lakh ton in October, 1996 for the current season. These exports are unlikely to have any adverse impact on the sugar prices in view of the comfortable stock position in the country.

Wakf Act, 1995

*278. SHRI MUKHTAR ANIS
SHRI JAI PRAKASH AGARWAL

Will the Minister of WELFARE be pleased to state

(a) whether the Wakf Act, 1995 has come into force.

(b) if so, the States in which the State Wakf Boards have been constituted under the Act.

(c) whether the Wakf Boards have experienced any difficulty in transferring the pending civil suits relating to the Wakf properties to the Tribunals.

(d) if so, the remedial action taken in this regard;

(e) the States where the surveys of Wakf properties have been conducted;

(f) if so, the details of these surveys; and

(g) whether the Government have also asked the State Governments to vacate the Wakf properties under occupation by the official or semi-official agencies or pay the market rent therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Yes Sir. The Wakf Act, 1995 has been enforced in the country, except in the State of Jammu and Kashmir, with effect from 01.01.1996.

(b) According to the information received from the State Governments, State Wakf Boards have been constituted in the States of Andhra Pradesh, Meghalaya and West Bengal under the Wakf Act, 1995.

(c) and (d) Neither any State Government nor any Wakf Board has intimated about the difficulty experienced by them.

(e) and (f) Survey of Wakf properties were conducted by most of the State Governments under the Wakf Act, 1954. Information regarding such surveys under Wakf Act, 1995, is being collected from the State Governments and will be laid on the table of the House.

(g) Yes Sir. In 1976, the then Prime Minister had addressed the Chief Ministers of selected States and the Lt. Governor of Delhi to either vacate the Wakf properties under adverse occupation of State Government Departments or Local Bodies or pay fair market value of the lands to the Wakf Boards or to enter into permanent leases with the Wakf Boards.

Loan to Sugar Mills

*279. SHRI SOHANVEER SINGH
SHRI RAVINDRA KUMAR PANDEY :

Will the Minister of FOOD be pleased to state

(a) the details of incentives/financial assistance being provided by the Union Government to sugar mills for setting up modern machines/equipments.

(b) the details of the sugar mills who applied for loan from the Sugar Development Fund during the year 1994-95, 1995-96 and 1996-97 so far. State-wise.

(c) the names of Sugar Mills sanctioned loans and the amount of loan sanctioned. State-wise; and

(d) the reasons for not accepting the remaining applications?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV):

(a) Statement-I is attached

(b) to (d). Statement-II is attached

STATEMENT-I

There are two schemes for modernisation of equipment/machinery in the sugar manufacturing units. The general scheme is aimed at sharing the burden of promoters contribution. Under this scheme SDF loan is offered limited to 80% of the promoters contribution of 40% of the total eligible cost of the project whichever is less in the case of non-MRTP companies and 70% of the promoters contribution or 35% of the total eligible cost of the project whichever is less in the case of MRTP companies. However the promoter has to

contribute a minimum of 10% of the total cost of the project.

This SDF loan carries a concessional rate of 9% per annum, simple rate of interest with a provision of 2% penal rate in case of default. The repayment of loan commences one year after the repayment of loan from Financial Institutions and interest thereon or after 8 years, whichever is earlier. The loan and interest is repayable in five yearly instalments.

In the other scheme, where modernisation is sponsored by the Technology Information, Forecasting and Assessment Council (TIFAC) through the Sugar Technology Mission, a further concession is offered to promote incorporation of technological improvements. In such cases the Financial Institutions are reluctant to support innovations and as such their loaning to the project is limited to 30% of the total cost. SDF loan therefore is eligible upto 60% of the project cost. The promoter in this case also has to bring in atleast 10% of the total project cost. This loan carries a simple interest of six per cent but the moratorium is reduced to 5 years.

All loans under SDF scheme are cleared on the basis of appraisal by specified Financial Institutions such as IFCI, IDBI, ICICI, IRBI and NCDC.

STATEMENT-II

Statement Showing Sugar Mills which had Applied for Loan from Sugar Development Fund during 1994-95, 1995-96 and 1996-97 State-wise Loan sanctioned and the Mills to whom Loan could not Sanctioned

S.No.	Name of the Sugar Mill	Amount Sanctioned Rs. in lakh	Remarks
1	2	3	4
1994-95			
(Andhra Pradesh)			
1.	M/s. K.C.P. Ltd. Vuyyuru, Andhra Pradesh	460.00	
(Bihar)			
2.	M/s. Riga Sugar Co. Ltd. Riga, Bihar	300.00	
3.	M/s. Vishnu Sugar Mills Ltd., Bihar	400.00	
(Karnataka)			
4.	M/s. Doodhganga SSK Niyamit, Karnataka	455.00	
(Maharashtra)			
5.	M/s. Satara S.S.K. Ltd. Satara, Maharashtra	361.00	

1	2	3	4
6.	M/s. Daulat S.S.K. Ltd., Kolhapur, Maharashtra. (Uttar Pradesh)	725.00	
7.	M/s. Kanoria Sugar and General Mfg. Co. Ltd., Uttar Pradesh.	573.00	
8.	M/s. Pratappur Sugar and Industries Ltd., Deoria (UP)	660.00	
9.	M/s. K.M. Sugar Mills Ltd., Uttar Pradesh. 1995-96 (Gujarat)	404.00	
10.	M/s. Shree Kamrej Vibhag Khand Udyog Mandli Ltd., (Haryana)	760.99	
11.	M/s. The Saraswati Sugar Mills Ltd., Yamunanagar. (Maharashtra)	727.91	
12.	M/s. Bhima S.S.K. Ltd., Maharashtra. (Tamil Nadu)	514.00	
13.	M/s. Kothari Sugar and Chemicals Ltd., Tamil Nadu. (Uttar Pradesh)		Case is not processed further as IFCI has sanctioned a loan without envisaging a Sugar Development Fund component.
14.	M/s. Bajaj Hindustan Ltd., Cola and Palia Unit, U.P.		Rejected as the proposal was not found technically feasible by the Standing Committee.
15.	M/s. Sherwani Sugar Syndicate Ltd., Uttar Pradesh	885.60	
16.	M/s. Balrampur Chini Mills Balrampur, Gonda, U.P.	785.00	
17.	M/s. Mansurpur Sugar Mills Ltd., Uttar Pradesh.		The project was not appraised by approved Financial Institution. The sugar factory has been advised to get the project appraised and then submit the application.
18.	M/s. Kanoria Sugar and Gen. Mfg. Co. Ltd., Uttar Pradesh.		Rejected by the Standing Committee as the unit had taken the first loan for modernisation the previous year.
19.	M/s. Swadeshi Mining and Mfg. Co. Ltd., Anandnagar, (UP) Ganesh Sugar Mills.		Board for Industrial and Financial Reconstruction (BIFR) has appointed IFCI as operating Agent. The appraisal report is awaited.

1	2	3	4
20.	M/s. DSM Sugar Mills. Kashipur, Uttar Pradesh		Unit has to submit clarification on technical issues raised by the Standing Committee.
	1996-97 (Karnataka)		
21.	M/s. Vanivilasa Coop. Sugar Factory Ltd., Chitradurga. Karnataka.		Pending for policy decision as unit has applied for effluent treatment plant (ETP) financing only.
22.	M/s. Shree Pandavapura SSK Ltd., Dist. Mandya, Karnataka		Loan recommended by Standing Committee.
23.	M/s. Malprabha Coop. Sugar Factory Ltd., Hubli, Belgaum (Maharashtra)		Appraisal report awaited from NCDC.
24.	M/s. Shree Pandurang SSK Ltd Shreepur, Solapur, Maharashtra		Loan recommended by Standing Committee
25.	M/s. Yeshwant SSK Ltd., Chantamaningar, Haveli, Pune, Maharashtra. (Uttar Pradesh)		Appraisal Report awaited from IFCI.
26.	M/s. Oudh Sugar Mills Ltd., Rosa Unit, Shahajahanpur, UP		Unit has to submit clarification on technical issues raised by Standing Committee.
27.	M/s. Upper Ganges Sugar and Industries Ltd., Seohara, UP		Appraisal report awaited from IDBI.
28.	M/s. United Provinces Sugar Col. Ltd., Seorahi, Padrauna, Uttar Pradesh.		As in serial No. 26.
29.	M/s. Bajaj Hindustan Ltd., Paliakalan, Kheri, U.P.		Clarification awaited on technical feasibility of scheme.
30.	M/s. Bajaj Hindustan Ltd., Gola Unit, U.P.		-do-
31.	M/s. Balrampur Chini Mills Babhnan Factory, PO. Babhnan, Uttar Pradesh.		Application received on 28.10.96 case ready for submission to Standing Committee.

National Fishery Policy

*280. DR. M. JAGANNATH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a National Fishery Policy;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the impact of unbridled deep-sea fishing on the traditional fishermen of the coastal areas in the absence of a National Fishery Policy?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (c). The policy of the Government of India on the subject of fisheries has been stated in various documents including the Eighth Five Year Plan document. However, recognising the need for a consolidated statement on fishery policy, the Ministry of Agriculture has drafted a National Fisheries Policy covering all aspects of the fisheries sector. The draft National Fisheries Policy was referred to the States and also put up to the Central